

File No. REG-17/Kohinoor/Extn./FSSAI-2017
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The *5th March*, 2018

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding labelling requirements for seasoning.

Reference is drawn to Notification No. F.No. Stds/F&VP/Notification(01)/FSSAI-2016 dated 2nd August, 2017 published in the Gazette of India prescribing standards for seasoning and other products and subsequent extension of time period for use of existing labels under "seasoning and condiments (Proprietary food)" vide direction dated 28th November, 2017.

2. After due consideration of representations received from various stakeholders, it has been decided to further extend the permission to use existing labels for seasoning up to 30th June, 2018 in alignment with the time allowed for use of old labels in respect of instant noodles. However, FBOs shall comply with standards prescribed for seasoning as specified in the notification.

3. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16 (5) of the Food Safety and Standards Act, 2006.

Garima
(Garima Singh)
Director (RCD)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI